

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW DELHIOA / TA / TA / CCP No. 2528 1992  
MP 2240/92

APPLICANT (S)

COUNSEL

VERSUS

RESPONDENT (S)

COUNSEL

Date	Office Report	Orders
29-07-93		<p>Present: Shri P.L.Sebastian, Proxy counsel for Shri J.P.Verghese, counsel for the applicant.</p> <p>Shri MK Giri, Counsel for the respondents.</p> <p>It is a part heard matter. We have already adjourned the case on 20-07-93 and again on 27-07-93. It was got adjourned by the learned counsel for the applicant for today. The case is adjourned on 30-07-93 and no further adjournment will be given.</p> <p><i>N.K.Verma</i> ( N.K.VERMA ) Member (A)</p> <p><i>J.P.Sharma</i> ( J.P.SHARMA ) Member (J)</p> <p><u>30-07-93</u></p> <p>Present: Shri PL Sebastian Proxy counsel for Shri J.P.Verghese.</p> <p>Shri MK Giri counsel for the respondents.</p> <p>The 1d. counsel for the applicant could not file the relevant authorities for which he took time at two earlier occasions. We have already heard the matter. Shri M.K.Giri for the respondent concluded the arguments. We find no ground to adjourn the case. Judgement reserved.</p>
30-07-93		

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		<p style="text-align: center;">(11)</p> <p>Later on the learned counsel for the applicant prayed to withdraw the application. Shri MK Giri opposed the liberty to file fresh application as the matter has already been heard. The learned counsel for the applicant has prayed for withdrawal of the application. It is allowed but the liberty to file the fresh application is not granted. D.A. is dismissed as withdrawn without costs.</p> <p style="text-align: center;">N.K.Verma ( N.K.VERMA ) Member (A).</p> <p style="text-align: right;">J.P.Sharma ( J.P.SHARMA ) Member (J)</p>